

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AGRA BENCH, AGRA**

**BEFORE : SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER  
AND  
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

ITA No. 291/Agr/2025  
Assessment Year: 2015-16

Ajay Kumar Gupta, 1, Mata Mandir Wali Gali, Mihona, Bhind, Gwalior.	<b>Vs.</b>	Income-tax Officer, Ward 2(1), Gwalior.
<b>PAN : ABMPG9026B</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Ravi Agarwal, Advocate
Department by	Sh. Anil Kumar, Sr. DR

Date of hearing	17.07.2025
Date of pronouncement	30.07.2025

**ORDER**

**PER : SUNIL KUMAR SINGH, JUDICIAL MEMBER:**

This appeal has been preferred by assessee against the impugned order dated 30.03.2025 passed in Appeal No.CIT (A), Gwalior/10283/2017-18 by Ld. ADDL/JCIT(A)-6, Delhi u/s. 250 of the Income-tax Act, 1961 (hereinafter referred to as "the Act") for the assessment year 2015-16, wherein learned CIT(Appeals) has dismissed assessee's first appeal, confirming the assessment order dated 28.11.2017 passed u/s. 143(3) of the Act.

2. During the course of hearing, learned AR pressed assessee's application dated 30.05.2025 and requested to permit withdrawal of this appeal, being a duplicate appeal, as the assessee has also filed another appeal in this matter with correct Permanent Account Number AMBPG9026B. Ld. DR has no objection on the request of the assessee. The appeal is thus liable to be dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

***Order pronounced in the open court on 30.07.2025.***

**Sd/-  
(BRAJESH KUMAR SINGH)  
ACCOUNTANT MEMBER**

**Sd/-  
(SUNIL KUMAR SINGH)  
JUDICIAL MEMBER**

Dated: 30.07.2025

\*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra